

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2468-2469 OF 2005

U.O.I.

Appellant (s)

VERSUS

ARUN JYOTI KUNDU & ORS.

Respondent(s)

With I.A.Nos.1-2 for intervention/impleadment and office report )

Date: 14/09/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s)

Mr. T.S. Doabia, Sr.Adv.

Mrs. Kiran Bhardwaj, Adv.

Ms. Fizani Hussain, Adv.

Mrs Anil Katiyar,Adv.

For Respondent(s)

Mr. J.L. Gupta, Sr.Adv.

Mr. Parthapratim Chaudhuri, Adv.

Mr. Aditya Sharma,Adv.

Mr. K.S. Rana ,Adv

Mr. J.L. Gupta, Sr.Adv.

Mr. G.S. Chatterjee,Adv.

for intervenor

Mr. KH Nobin Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A.Nos.1 & 2 are allowed.

Mr. T.S. Doabia, learned senior counsel appearing for the Union of

India started his arguments at 10.40 a.m. and concluded  
at 11.50 a.m.

Thereafter, Mr. J.L. Gupta, learned senior counsel appearing for the respondents

started his arguments and concluded at 2.45 p.m. Then, Mr. T.S. Doabia, learned

senior counsel argued in reply for about five minutes and Mr  
. KH Nobin Singh,

learned counsel for the intervenor argued the matter for about  
five minutes.

Hearing concluded.

Judgment reserved.

(PAWAN KUMAR)

(ANAND SINGH)

COURT MASTER

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